

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

10

O.A. No. 514/96

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE SMT. SHANTA SHAstry, MEMBER(A)

New Delhi, the 6th day of December, 1999

1. All India Shunting and Traffic
Staff Association
Northern Railway T/86, B-Loko Colony
Kishan Ganj through its Secretary
Mr. F. Wilson S/o Shri G. Wilson
Loko Colony, Northern Railway
Delhi

2. Kuldeep Singh S/o Shri Budha
R/o Northern Railway
Sarai Rohilla

3. Kishan Singh S/o Sh. Job Singh

4. Ramdyal S/o Shri Lakhmi

5. M. Banwari Lal S/o Shri Matu Ram

6. Ram Kumar S/o Shri Shiva Lal
Working as P.M., A, Northern Railway
Hanuman Garh

(By Advocate: Shri V.P. Sharma)

...Applicants

Versus

1. Union of India through the
General Manager
Northern Railway, Baroda House
New Delhi

2. The Regional Railway Manager
Northern Railway Bikaner Div.
Bikaner

3. The Divisional Operating Supdt., Northern Rly., Bikaner D
Bikaner.

4. The Secretary
Railway Board, Rail Bhawan
New Delhi

...Respondents

(By Advocate: Shri O.P. Kshatriya)

O R D E R (ORAL)

Hon'ble Shri Justice Ashok Agarwal, Chairman

Applicant No.1 is All India Shunting & Traffic
Staff Association which is not a Union recognised by the
respondent Railways. Moreover, no resolution of the
Association empowering applicant Nos.2 to 6 has been
submitted authorising them to file the O.A. on behalf of

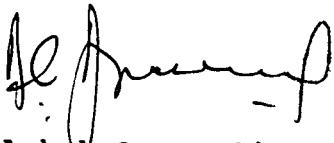
applicant No.1. Rule 7 of the Central Administrative Tribunal Rules of Practice, 1993 reads as under:-

"7. Production of authorisation for an on behalf of an Association.- Where an application/ pleading or other proceeding purported to be filed is by an Association, the person or persons who sign(s)/verify(ies) the same shall produce along with such application, etc. for verification by the Registry, a true copy of the resolution of the Association empowering such person(s) to do so.

Provided the Registrar may at any time call upon the party to produce such further materials as he deems fit for satisfying himself about due authorisation."

2. As already stated, applicant Nos.2 to 6, who have purported to verify the O.A. have not submitted a resolution purported to have been issued by the applicant No.1 Association empowering them to file the O.A. The present O.A. in the circumstances is not maintainable under the aforesaid rule.

3. By the present O.A. applicants seek to impugn notices issued on 16.6.95, 7.9.95 and 22.2.96 at Annexure A-1, A-2 & A-3 inviting applications for appearing for tests for promotion to the post of Shunting Jamadar in the grade of Rs.1200-1800. Since no interm order was issued staying the implementation of the said notices, selections in pursuance of the test held in pursuance of the notices have already been granted promotions. Hence the challenge to the said notices no longer survive. In the circumstances, we find nothing now survives in the present O.A. The same is accordingly disposed of with no order as to costs.



(Ashok Agarwal)
Chairman



(Smt. Shanta Shastry)
Member (A)